

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 89085 of 2013

[Arising out of Order-in-Appeal No. US/188/RGD/2013 dated 28.06.2013 passed by the Commissioner of Central Excise (Appeals-II), Mumbai]

M/s. Zenith Birla (India) Ltd.

.....Appellant

Works- Khopoli,

Dist. Raigad,

Maharashtra - 410 203

VERSUS

Commissioner of Central Excise and ServiceRespondent

Tax, Raigad

Utpad Shulk Bhavan,

Plot No. 1, Sector-17,

Khandeshwar, Navi Mumbai-410 206

APPERANCE:

Ms. Sneha Keni, Advocate for the Appellant.

Shri P. K. Acharya, Superintendent, Authorised Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 87002/2023

Date of Hearing: 11.10.2023

Date of Decision: 11.10.2023

PER: BENCH

Both sides are present.

2. In submitting Form-1 and Form-4 issued under Sabka Vishwas Scheme, Learned Counsel for the Appellant requests for withdrawal of appeal on the ground that matter has been settled under Sabka Vishwas Scheme.

3. Learned Authorised Representative conforms that Form-4 indicates that no duty liability is outstanding against the Appellant and the appeal no. including other detail are tallying with the present appeal filed.

4. In view of the facts of the matter and in view of settlement of the dispute under Sabka Vishwas Scheme, we accept the request and dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)